

**(2001) 02 DEL CK 0157**

**Delhi High Court**

**Case No:** C.M. No. 1596 of 2000 and Civil Revision No. 606 of 2000

Surya and Others

APPELLANT

Vs

Chatarbhuj and Others

RESPONDENT

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**Date of Decision:** Feb. 6, 2001

**Acts Referred:**

- Civil Procedure Code, 1908 (CPC) - Order 13 Rule 2

**Hon'ble Judges:** S.K. Mahajan, J

**Bench:** Single Bench

**Advocate:** Vipin K. Singh, for the Appellant; Bhaskar Bhardwaj, for the Respondent

**Final Decision:** Allowed

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**Judgement**

S.K. Mahajan, J.

Being aggrieved by an order dated 7th February, 2000 passed by the Trial Court refusing permission to the petitioner to place on record certain documents, present revision petition was filed by the petitioner.

2. Learned Counsel for the plaintiff on instruction from Mr. Chatarbhuj - respondent No. 1, present states that the plaintiffs will have no objection to the documents being placed on record and he does not oppose this petition.

3. In view of the submissions made by the parties, I allow this revision petition and permit the documents which were sought to be placed on record by application under Order 13, Rule 2, CPC.

No further orders are required to be passed on this petition and the same stands disposed of.

4. Application allowed.